

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

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TRANSFERRED PETITION No. 271/2017  
IN COMPANY APPLICATION No. 752/2016

DATED WEDNESDAY, THE 25<sup>th</sup> DAY OF JANUARY, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL  
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT (ACT 1) OF 1956 AND THE  
COMPANIES ACT 2013

AND

IN THE MATTER OF SECTION 391 TO 394 AND SECTION 100 TO 103 OF THE  
COMPANIES ACT, 1956

AND

IN THE MATTER OF GLOBAL ENTROPOLIS (VIZAG) PRIVATE LIMITED

GLOBAL ENTROPOLIS (VIZAG) PRIVATE LIMITED,  
No.40/43, 8<sup>th</sup> Main, 4<sup>th</sup> Cross, RMV Extension,  
Sadashivnagar,  
Bengaluru – 560 080, Karnataka.

...

Petitioner

PRESENT : M/s. Uday Shankar Associates,  
Advocates,  
Fortune Chambers, 1<sup>st</sup> Floor,  
# 8, Richmond Circle,  
Bangalore – 560 027.

**ORDER**

This Company Application was originally filed before the Hon'ble High Court of Karnataka, Bangalore, and numbered as CA 752/2016. Consequent upon establishment of National Company Law Tribunal, Bengaluru Bench, Company Application No.752/2016 was transferred to this Tribunal and re-numbered as Transferred Petition No.271/2017.

A memo is filed on behalf of Petitioner Company seeking permission to withdraw the matter.



Heard the counsel for Petitioner Company. It is reported that the Petitioner Company is withdrawing the Company Application and permission may be granted. Since, the petitioner company is withdrawing the application, permission can be granted.

In the result, permission is granted to the Petitioner Company to withdraw the Company Application and as such TP No.271/2017 is dismissed as withdrawn.

  
(RATAKONDA MURALI)  
MEMBER, JUDICIAL

  
(ASHOK KUMAR MISHRA)  
MEMBER, TECHNICAL

psp.